

[Shri Dipen Ghosh]

you must go by the rules of the House.

THE DEPUTY CHAIRMAN :
Who are you to tell me?

SHRI DIPEN GHOSH : You have written so here.

SHRIMATI OMEM MOYONG DEORI : The local people where ration items could not reach them are still surviving on jungle roots. We had made three-four attempts to assess the situation in the affected areas but this could not materialise due to bad weather.

On 28th June all our schools and colleges from primary to degree reopened. As Arunachal Pradesh is educationally a backward State, we do not have much manpower of our own. We are to depend on teachers from outside the State and have to give them salary. In fact all these teachers had returned for joining at their respective places of posting but due to this unprecedented havoc created by nature, all of them were held up at Tezpur. We do not have accommodation at Tezpur to accommodate them. Due to disruption of road communication the teachers have been allowed to go back to their respective homes and asked to be in readiness to come back as and when the roads are opened.

Recently I had visited the flood-affected area of Namsai. The Nao Dihing and Kamalang rivers have also been in spate and caused much have and large-scale loss of crops, property and facilities.

Last year also Arunachal Pradesh had to suffer a lot due to heavy damages caused by the heavy rains and floods. Our demand for monetary assistance was not fully met and we could not redress the agonies of our people. Arunachal Pradesh, as the esteemed House knows, is one of the most backward States bordering

China, Bhutan and Burma. Considering its backwardness some special treatment is required for giving literal compensation by way of relief to the people and fund for restoration of roads and bridges.

Shri Gegong Apang, Chief Minister of Arunachal Pradesh has requested the Centre to release Rs. 25 crores immediately as interim relief to the State for restoration of road communication and relief to flood victims, and also submitted a memorandum to this effect. He also apprised the Central Government that it was not possible for the State Government to carry out relief and restoration work as it had limited funds. Therefore, I request the Government of India and this august House to take a considerate view and release Rs. 25 crores early to mitigate the suffering of the people marooned in the flood-affected pockets of the State.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir) :
Madam, I associate myself with the special mention made by the lady hon. Member.

THE DEPUTY CHAIRMAN :
Now, at 2.30 P. M. we are going to take up the short duration discussion.

SHRI M. S. GURUPADASWAMY : Madam, I am on a point of order.

THE DEPUTY CHAIRMAN :
How many points of order should I allow in a day?

Re. C. A. G REPORT ON BOFORS GUN DEAL

SHRI M. S. GURUPADASWAMY (Karnataka) : Madam Deputy Chairman, never in the history of Indian Parliament have we discussed on a motion, a CAG report. There are and there may be instances where references have been made to the report of the CAG but I do not find

any instance in the past that a CAG report was discussed on the basis of a motion.

SHRI V. NARAYANASAMY (Pondicherry): What is his point of order?

SHRI M. S. GURUPADAS-WAMY: I am making out my point of order. Why don't you listen to me? This was so because the CAG submits its report to the President and the President causes it to be laid on the Table of the House of Parliament. While making the report, or drafting the report, the CAG as you know and as we know, invites all relevant people from various Ministries to state their opinions, gets all the files, notings, comments of various Ministries on any subject which is taken up by CAG for investigation. Therefore, all that was necessary to know from the Government side will be known or is being known by the CAG by its investigations and by discussions with the various officials. After knowing the opinion of the Government on that particular matter CAG drafts its report. But the report is taken up by the Public Accounts Committee of Parliament for investigation. Whenever CAG makes a report, its observations are in the nature of findings and these findings are being picked up by the Public Accounts Committee of Parliament for further investigation. There CAG officials sit along with PAC Members to assist them. This is the procedure ...*(Interruptions)*...

SHRI V. NARAYANASAMY: Are you telling us the procedure?

SHRI ANAND SHARMA (Himachal Pradesh): He is saying that those who have demanded a discussion on CAG report are wrong. But I want to say those who have demanded resignation of the Government are wrong. I would like to ask Mr Gurupadaswamy, how he has done that. Now, he is trying to teach us the

procedure. What motivated you?
...*(Interruptions)*...

THE DEPUTY CHAIRMAN: He is on a point of order. Let me deal with him. First of all, let him finish, then, I will give my ruling. You just do't get impatient.

आनन्द शर्मा, आप कृपया बैठ जाइये ।
Please sit down , I won't allow you.

उ० रत्नाकर पांडेय (उत्तर प्रदेश) :
उनके दल में अन्तराष्ट्रीय तत्व है, उनको निष्कासित करे . . . (व्यवधान) फिर उसके बाद सदन में बोलें ।

SHRI M. S. GURUPADAS-WAMY: May I complete my point of order? The PAC may pick up its observations or its findings, whatever they are and further investigate. That is the procedure. Madam, here my short point is...*(Interruptions)* Point of order is a point.

THE DEPUTY CHAIRMAN : All right. Don't address yourself to them.

SHRI M. S. GURUPADAS-WAMY: Madam, after the CAG has submitted its report on Bofors which is a pecific issue, there is nothing for debate in the case. It was never done in the past, I have already said it. No. discussion took place on the CAG report. You will be setting up a new precedent. It is for you to decide. In this particular case, Bofors, there is no case or scope for debate. Everything has been done by the CAG by its investigation. *(Interruptions)*...Therefore, the only course open...*(Interruptions)*...

SHRI ANAND SHARMA: I would like to know from him...
(Interruptions)...

SHRI M. S. GURUPADAS-WAMY: The only course open is action. *(Interruptions)*...Let me complete. Madam, the only course in the present case is action. Nothing but action and no debate and the

[Shri M.S. Gurupadaswamy]

only action we demand is the resignation of the Prime Minister.

...(Interruptions)...

SHRI ANAND SHARMA: He is misusing the opportunity. (Interruption).....

कृषि मंत्री (श्री मजन लाल) जब डिप्टी लीडर ऑफ दी हाउस बोल रहे हैं तो इनकी बात यहां पर सुननी चाहिए ।

SHRI N. K. P. SALVE: (Maharashtra): Madam, we have heard them patiently. It is a technical issue. (Interruptions)...

THE DEPUTY CHAIRMAN: I will allow everybody who wants to speak.

SHRI N. K. P. SALVE: Madam, I am on a point of order. I would like you to hear me before you give... (Interruptions).....

THE DEPUTY CHAIRMAN: It is entirely up to the Chair to identify any person or not. You cannot direct me Mr. Ghosh, whom I should ask first. Mr. Ghosh, please sit down. First learn the rules and then come to the House.

SHRI DIPEN GHOSH (West Bengal): There must be decency. He did not rise on a point of order. I rose on a point of order.

SHRI N. K. P. SALVE: I am on the very point of order on which Mr Gurupadaswamy, who is a Leader of the Opposition... (Interruptions)...

श्री मजन लाल : कोई आदमी बले नहीं । डिप्टी लीडर ऑफ दी हाउस खड़े हुए हैं, मेहरबानी करते इनको बोलने की इजाजत दीजिए, इनके बाद अगर उधर से कोई माधनीय सदस्य बोलना चाहे तो आप इजाजत दे सकती हैं ।

THE DEPUTY CHAIRMAN: I promised that I will allow whoever wants to speak. (Interruption).

SHRI DIPEN GHOSH: But he did not.

THE DEPUTY CHAIRMAN: No, he did.

SHRI DIPEN GHOSH: No.

THE DEPUTY CHAIRMAN: You are telling me? You please sit down. Mr. Salve, just a minute. Let me handle it. Mr. Dipen Ghosh, it is for the Chair to identify and know who has asked and it is entirely the prerogative of the Chair to identify, in any order,. So, you cannot tell me.

SHRI DIPEN GHOSH: He did not rise on a point of order.

THE DEPUTY CHAIRMAN: He did.

SHRI N. K. P. SALVE: I rose on a point of order. I am entirely on point of order.

SHRI DIPEN GHOSH: No, he did not rise. You called him. (Interruption)...

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, there is no need to be agitated. There is no need to be that agitated. (Interruptions)...

SHRI DIPEN GHOSH: It is not a question of lobbying. I have not come to this House at your mercy.

THE DEPUTY CHAIRMAN: No, you have not and thank God for it.

...(Interruption)...

SHRI DIPEN GHOSH: There must be a facade of rules.

THE DEPUTY CHAIRMAN: I agree with you that there should be a facade of rules and that is also expected from you. You are a Member of

this august House. *(Interruptions)*. He is saying he is on a point of order. You are so agitated that you are not listening to anybody.

SHRI DIPEN GHOSH: My eyes are open. I did not see him rise. *(Interruptions)*. Don't try to laugh away.

THE DEPUTY CHAIRMAN:
Mr. Salve, are you on a point of order?

SHRI N. K. P. SALVE: I am absolutely on a point of order. I am not initiating the discussion on the motion. I am on the very point of order which has been raised by Mr. Gurupadaswamy. Madam, all that I want to submit is... *(Interruptions)*. I refer to page 122 of 'Practice and Procedure of Parliament By Kaul and Shakdher'. I quote Madam. The distinguished authors say:

"The audit report of the Comptroller and Auditor-General stands automatically referred to the Committee on Public Accounts. This forms the basis of investigation by the Committee which submits its report thereon to Parliament."

(Interruptions). I am supporting him. Listen to me. Yesterday, therefore, when I said that the Leader of the Opposition made a very extraordinary gesture to the House... *(Interruptions)*... very extraordinary gesture because he offered to the House that he is agreeable to having the report of the Comptroller and Auditor-General discussed in the House. *(Interruptions)*. There is another rule which provides that the Chairman...

SHRI DIPEN GHOSH: Quote that.

SHRI N. K. P. SALVE: I am coming to it. Will I quote according to our convenience or according to my view of presentation of the case?

This was the offer which he made ardently. This distressed me immensely. I am anguished that the Comptroller and Auditor-General's report is being discussed in this House. It is contrary to a specific rule, rule 308 of the Lok Sabha. But why is it that we have had to do this? Why is it that I had to move the motion against my conscience? I know there has been no precedent. I have mentioned it yesterday. And we do not want this to happen. But there was something much larger at stake. And that stake was, are we going to be silent spectators when the Constitution is sought to be subverted here right, left and centre? We did not want that to happen. Therefore, we are forced to move the motion. This is No. 1. *(Interruptions)*. In this House, Madam, we are bound by certain obligations of the Constitution. There are certain cardinal and sacrosanct Constitutional obligations on this House, and one of the most important obligation on this House is that even if it has a majority, it cannot pass a vote of no-confidence on the Prime Minister. Can a minority ask the Prime Minister to resign on the basis... *(Interruptions)*... a privilege which is not given to the majority. And by what process. Not by process of debate, not by process of reason but by... *(Interruptions)*... showing the worst kind of lawlessness and disobedience to the Chair, *(Interruptions)*. Madam, they have talked of high traditions of democracy. It will not behove them to take the name of democracy. The first rule of democracy is dialogue and to talk and discuss a matter, to go by reason and rationality and not by showing lawlessness and not by disobedience to the Chair. That is the first rule of democracy. If they are keen about it, they must show obedience to what you have to say. They cannot go merrily the way they are going. Madam there is only one thing more I have to submit and I am done. If they honestly think... *(Interruptions)*. The point of order is this. I am replying Mr. Gurupadaswamy. If they really think honestly and genuinely believe,

[Shri N. K. P. Salve]

if their conscience ever can bear testimony to what they are demanding on the basis of the report... (*Interruptions*). But what they are demanding is that on the basis of the report the Prime Minister should resign. But let them have the courage to discuss the report. There is not even a comma or a full stop or a line in the report which warrants an inference of corruption, bribery or fraud on the part of the Government. It is only their own surmise, it is their own conjecture, it is entirely arbitrarily, is it without any basis; there is no material and they are proceeding on irrelevant material. All that I want to submit is they have gone bankrupt so far as ideas are concerned, they have no issues, they are totally bankrupt so far as issues are concerned. The only way they can go is by showing this kind of tamashas, their lawlessness and disobedience to you. I appeal to at least some of them who have been in Parliament...

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): * Can go on like this. It is * You should not allow this...

SHRI N. K. P. SALVE: This gentleman is talking like an* *...

SHRI MOTURU HANUMANTHA RAO: What?

SHRI N. K. P. SALVE: You look like an * Do you know what you are talking? I am appealing to people who have been in Parliament for so many days, for years and decades. At least have they ever seen a more disorderly behaviour? Have they ever seen a behaviour which is more reprehensible? Have they ever seen a demeanour which is more unworthy in Parliament? This is a House of Elders and the demeanour of the Opposition is entirely beneath the dignity. I, therefore, submit that we must go on with the discussion.

*Expunged as ordered by the Chair.

SHRI MOTURU HANUMANTHA RAO: Mr. Salve had no point of order. Why did you allow him?

SHRI DIPEN GHOSH: Madam Deputy Chairman, Mr. Salve was allowed to raise a point of order, but he has not raised any point of order...

THE DEPUTY CHAIRMAN: It is for me to decide. Don't take upon yourself the responsibilities of the Chair. It is for me to decide which is a point of order and which is not. There are certain limits of liberty in the House...

SHRI DIPEN GHOSH: I have a right as a Member of this House to analyse another Member's speech or point of order....

THE DEPUTY CHAIRMAN: No; you are not analysing anything. Mr. Salve did not analyse anything. He put forth his own viewpoint. You can put forth your viewpoint. You are not here for analysis.

SHRI DIPEN GHOSH: While putting across my point of view I am entitled to analyse other Members' point of view...

THE DEPUTY CHAIRMAN: No, no.

SHRI V. GOPALSAMY (Tamil Nadu): I am entitled to know whether it was a point of order or not.

THE DEPUTY CHAIRMAN: It was for me to decide. He had his own point of view on this subject, I had allowed him and it has come on record.

SHRI DIPEN GHOSH: I have noted the message of your statement, that he has given point of view and not a point of order... (*Interruptions*) I have understood the message of your statement that he has given a point of view and not raised a point of order. Now, Madam Deputy

Chairman, I am on a point of order. I have seen the Order Paper. The Order Paper suggests that there will be a short-duration discussion on CAG's report laid before both Houses of Parliament yesterday about Defence Services (Army and Ordnance Factories). Certain paragraphs have also been mentioned. My point is, according to the Constitution, CAG is independent and the highest audit authority of the Government's financial activities and the CAG is directly reportable to the President. And accordingly the CAG submits his reports to the President of India and the President of India causes their being laid on the Table of both Houses of Parliament. Mr. Salve has quoted from Kaul and Shakhder whereby he has established a case that as soon as as the CAG's report is tabled in Parliament, it automatically stands referred to PAC for further investigation if PAC finds it necessary.

It is not that the PAC always investigates all the points which are referred to by the CAG in his report. Mr. Shakhder is correct in saying that it stands automatically referred to it. Though Mr. Salve had promised that he would quote another rule whereby he would show that it entitles Parliament to discuss the CAG report to accept it or reject it, he has not done it... (Interruptions)....

SHRI N. K. P. SALVE : Shall I show it now ?... (Interruptions)...

SHRI DIPEN GHOSH : There must be some purpose... (Interruptions)....

SHRI N. K. P. SALVE : I would show you now... (Interruptions)...

SHRI DIPEN GHOSH : You just listen to me. You have had your say.... (Interruptions)....

SHRI PAWAN KUMAR DALSAL (Punjab) : You do not follow the rules of Parliament... (Interruptions)...

SHRI KAMAL MORARKA (Rajasthan) : Madam, please protect us from these lectures from that side... (Interruptions)... Please protect us... (Interruptions)...

SHRI DIPEN GHOSH : I do not want to hear any effete music from that side... (Interruptions)... Anyhow, Madam, there must be some purpose for discussion. There must be some purpose for any discussion. Parliament is not for having a mere academic discussion. The CAG has got a watch-dog function; CAG's function is a watch-dog function. The CAG has done his job. While doing the job, the CAG does it under certain procedures under the law enacted for the purpose. There is an Act for the CAG called the Comptroller and Auditor-General (Powers, Functions and Conditions of Service) Act and there is a clear-cut provision under that Act whereby the CAG acts. The CAG, according to that Act, had examined certain purchases made by the Government, certain outgo of funds from the public exchequer and having interacted with the Government, the CAG had prepared a draft report. The draft report was sent to the Government. The Government reacted and the CAG interacted and then the CAG has come to certain conclusions. And, Madam, this is the CAG's decision, this is the CAG's conclusion. Now, what is to be done ? No discussion, but action. Action only, follow-up action. Follow-up action on the CAG's report. The CAG's report does not envisage as such any discussion; it only envisages follow-up action.

THE DEPUTY CHAIRMAN : Please conclude now.

SHRI DIPEN GHOSH : Yes, I am concluding. So, the CAG report now does not need any discussion;

[Seri Dipen Ghosh]

it only requires follow-up action. And, Madam, what can be the follow-up action on this report. There can be only one follow-up action on this report of the CAG. Because the CAG has indicted the Government on all points in the matter of the Bofors deal, only one follow-up action can be there... *(Interruptions)*...

SOME HON. MEMBERS : No, no... *(Interruptions)*...

SHRI DIPEN GHOSH : Only one follow-up action can be there and that is that this Government must go... *(Interruptions)*... that this Government must quit and this is the follow-up action. There cannot be any discussion. We are demanding this follow-up action only... *(Interruptions)*...

SHRI PARVATHANENI UPENDRA (Andhra Pradesh) : Madam, ... *(Interruptions)*...

THE DEPUTY CHAIRMAN : Just a minute. It is not a Minister's statement that everybody should speak. I am giving my ruling... *(Interruptions)*...

SHRI PARVATHANENI UPENDRA : But you had promised me.

THE DEPUTY CHAIRMAN : I will give you. I am giving my ruling to him. I do not know what you are going to say. But I want to react to him only... *(Interruptions)*... So, have patience, ... *(Interruptions)*... Have patience. I only want to ask him : Does he want to discuss this or he does not want to discuss this... *(Interruptions)*...

SHRI DIPEN GHOSH : I do not want any discussion, but I want action... *(Interruptions)*...

THE DEPUTY CHAIRMAN : Action is a separate thing. Do you

want to discuss it or you do not want to discuss it ?... *(Interruptions)*...

SHRI DIPEN GHOSH : We want action and that action is the resignation by the Prime Minister... *(Interruptions)*...

THE DEPUTY CHAIRMAN : My job in the House is to see whether a discussion should go or should not go. I am only asking you whether you want a discussion or you do not want a discussion... *(Interruptions)*...

SHRI DIPEN GHOSH : No discussion, but action, Prime Minister's resignation... *(Interruptions)*...

THE DEPUTY CHAIRMAN : I do not have any authority to take any such action. I have authority only to allow or not to allow any discussion... *(Interruptions)*...

SHRI PARVATHANENI UPENDRA : Madam, please hear me... *(Interruptions)*...

3.00 P.M.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra) : Please give chance to one Member on each side.

THE DEPUTY CHAIRMAN : After Mr. Upendra, I will give you a chance.

SHRI PARVATHANENI UPENDRA : Madam, certain fundamental questions arise in this matter. You are creating a precedence by seeking to discuss the C.A.G. report. As has rightly been pointed out, there must be some purpose for having a discussion. Is the Parliament entitled to reject, approve or amend the C.A.G. report ? That is one question. We have nothing to do with it. We cannot do anything. He is a constitutional authority. Through the discussion you can neither reject it, nor approve

it nor amend it. Therefore, there is no question....

(Interruptions)

THE DEPUTY CHAIRMAN :
Mr. Salve, let him finish. Then I will give you a chance.

श्री सुरेन्द्रजीत सिंह अहलूवालिया (बिहार) : यह क्या बहत्तमीजी है कि सत्य नारायण रेड्डी हमारे लीडर को धमकाते हैं ... (व्यवधान) ।

THE DEPUTY CHAIRMAN :
The way they have been behaving with the Chair, how can you expect them to behave with your Leader ? He has been behaving like that with me also. Forget it. (Interruptions) Hon. Members, please go back to your seats. (Interruptions) Please sit down, Let him speak to me, Mr. Upendra, it is not proper to use bad words. If you want to say something, tell me and I will try to restrain him. Don't directly communicate with the Members. I will request you not to use bad words in future and now also. (Interruptions)

डा० अब्दरार अहमद खान (राजस्थान) :
इन्को बोलने की तमीज सिखाइये । .. (व्यवधान)

THE DEPUTY CHAIRMAN :
Abide by the ruling of the Chair. (Interruptions) Sit down. When the Chair requests, you should understand.

डा० अब्दरार अहमद खान : इन्को तो पहले तमीज सिखाइये ! .. (व्यवधान)

THE DEPUTY CHAIRMAN :
Don't argue with the Chair. Don't make me lose my temper. Please go out of the House. Mr. Abrar, please go out of the House. He has said he is not going to use abusive language. Please listen to him. I am

requesting Mr. Upendra and all the Members not to use abusive language and not to take my patience too much for granted. I saw to it that Mr. Salve did not abuse anybody. He did not say anything. He called him * . I know Mr. Salve did not say anything against anybody.

SHRI PARVATHANENI UP-
ENDRA : Madam, if I used any unparliamentary word, you can expunge it. But if a Member can be called a CIA agent or something, ** is not such a serious word.

(Interruptions)

THE DEPUTY CHAIRMAN :
Why can't you have restraint ? We are discussing something serious. If you think it is very serious, if the Members of the Opposition think that it is a serious matter and the ruling party also thinks that it is a serious matter, then why can't you discuss it in a democratic way ?

SHRI PARVATHANENI UP-
ENDRA : He is interrupting.

THE DEPUTY CHAIRMAN :
Doesn't matter. Many people have interrupted you from your own side also. This is not the way to abuse people.

(Interruptions)

SHRI MOTURU HANUMAN-
THA RAO : Madam, he has used the word 'tamasha'....

THE DEPUTY CHAIRMAN :
I don't think 'tamasha' is an abuse, not to my knowledge. I am sorry. Perhaps, you do not know the Hindi language.

THE MINISTER OF STATE
OF THE MINISTRY OF WATER
RESOURCES AND THE MINIS-
TER OF STATE IN THE MINIS-
TRY OF PARLIAMENTARY AF-
FAIRS (SHRI M. M. JACOB) :
** is a commonly used word in
Andhra Pradesh. (Interruptions)

*Expunged as ordered by the Chair.

SHRI PARVATHANENI UPENDRA : My second point is that at the end of the discussion or during the discussion... *(Interruptions)*... During the course of a discussion, if it is allowed, the Government will have to clarify its position on a number of matters. The Government has already been given an opportunity by the CAG several times through correspondence, through evidence, etc., and the Government had already stated its view before the CAG. Will you give an opportunity again to the Government to rebut every point of the CAG in the House? That means, there is no end to this. And today, if it is a question of majority and minority...

SHRI N. K. P. SALVE : It is the House which will...

SHRI PARVATHANENI UPENDRA : No. I am raising a fundamental question. If the Parliament or the House is entitled to discuss and give an opportunity to the Government again to re-open every issue on which the CAG has given his final findings, then where is the end to CAG's work? Can the functioning of a Constitutional authority be hamstrung by this method? That is the second point which I wanted to make. Mr. Salve raised the question whether a minority can demand the resignation of the Government, and on that I will conclude. It is not a question of minority or majority. There may not be a sense of shame, but there is a sense of propriety. It is a question of democratic traditions. If it is only a question of majority and minority, so many Prime Ministers of Japan would not have resigned. *(Interruptions)* So many Prime Ministers of other countries would not have resigned. Here is a fit case where the Government has been fully indicated on the untruths told to the Parliament. Therefore, the only course, the honourable course open for this Government is to go five months ahead and save the nation. *(Interruptions)*

SHRI N. K. P. SALVE : Madam, I only want to point out...

THE DEPUTY CHAIRMAN : Mr. Masodkar wants to say something first. *(Interruptions)* The demand of the House is that one person from each side should speak. I will allow everybody to speak.

SHRI DIPEN GHOSH : It is not a question of discussion.

THE DEPUTY CHAIRMAN : Let everybody speak on it.

SHRI DIPEN GHOSH : It is a question of point of order. One must rise on point of order. It is not a question of discussion. He did not rise on a point of order. Mr. Jaswant Singh rose on a point of order.

THE DEPUTY CHAIRMAN : Mr. Dipen Ghosh, I told you that if anybody rises on a point of order, I will allow. Why don't you...

SHRI DIPEN GHOSH : He did not rise...

THE DEPUTY CHAIRMAN : How do you know? I think, from tomorrow you come and sit over here in the Chair and you would know better. Yes, Mr. Masodkar.

SHRI BHASKAR ANNAJI MASODKAR (Maharashtra) : I am only pointing out and I am not going to give a lecture or some thing on what Mr. Upendra is saying. The only thing is that he should refer to Article 151 of the Constitution.

SHRI N. K. P. SALVE : Authority and scope.

SHRI BHASKAR ANNAJI MASODKAR : That Article gives a full answer to what he is saying. Article 151 says that the President

shall cause a report to be laid before both the Houses of Parliament. *(Interruption)* Once a document is before us, we can discuss it.

THE DEPUTY CHAIRMAN :
Exactly.

SHRI MADAN BHATIA (Nominated) : Madam Deputy Chairman...

THE DEPUTY CHAIRMAN :
The Chairman is in full authority to allow discussion on any report which is laid on the Table of the House, and the Chairman has used his authority.

Yes, Mr. Madan Bhatia.

SHRI GURUDAS DAS GUPTA (West Bengal) : Madam, you said that one Member from that side and one Member from this side will speak. How is it that you are calling second Member from that side ? *(Interruptions)*.

THE DEPUTY CHAIRMAN :
Please sit down.

SHRI GURUDAS DAS GUPTA : Madam, you stand by your own words.

THE DEPUTY CHAIRMAN :
All right, let him speak first.

SHRI GURUDAS DAS GUPTA : Madam Chairperson, I submit that we are living in a democratic system. The Parliament also functions according to certain rules that are written and that are unwritten and unwritten rules flow out of conventions and conventions are created by the august House *(Interruptions)*. Madam, you cannot interfere and I must be allowed to speak. This House from the very day of its inception has created august conventions and august convention is a part of the rules and we cannot be allowed to violate that rule created

by the House as a result of the convention. We have been speaking of democracy, Madam, but may I submit that brutal majority cannot be allowed to strike down an institution created by the Constitution to act as a safeguard against any possible disorder.

Madam Chairperson, the CAG is an institution created by the constitution to ensure that the Government and the administration function according to certain rules and regulations. Whenever the CAG makes an observation, that observation is a final observation.

SHRI N.K.P. SALVE : No, it is not final.

SHRI GURUDAS DAS GUPTA :
We cannot be allowed, Madam Chairperson...

SOME HON. MEMBERS : No, it is not final.

SHRI GURUDAS DAS GUPTA : The observation of the CAG cannot be a matter of discussion in the House. If they were allowed to discuss the observations of the CAG then the next day there will be a demand to discuss the judgments of the Supreme Court, and Madam Chairperson... *(Interruptions)*

THE DEPUTY CHAIRMAN :
Mr. Das Gupta, let me make a comment here. *(Interruptions)* There is a difference between a report and a judgment.

SHRI GURUDAS DAS GUPTA : Let me submit that the point is that democracy does not function on the basis of majority or minority of this or that House. Democracy is a concept. It has its rules. It has its conventions. It has its safeguards. Therefore, if any person or set of persons are allowed to strike hard at a particular institution, then these institutions set up by the Constitution

[Shri Gurudas Das Gupta]

will be at loggerheads and if the organs of democracy are loggerheads then the conventions will not come to an end but democracy will come to an end. Therefore, Madam Chairperson, I warn the House and the Members of the House, let us not bring democracy to a peril. If you bring democracy to a peril, then it will have its logical end. I say this a mock is majority. This is a mock majority. Majority is outside the House and the majority outside the House will decide that what you are doing is not democratic but is absolutely authoritarian. Therefore, I object to the discussion of the CAG report in the House.

THE DEPUTY CHAIRMAN :

Mr. Das Gupta, when you spoke I reacted by saying that the Chairman is in his right to allow any report which is laid on the Table of the House to be discussed and he has used his right. (*Interruptions*). Please, just a minute, Please sit down. Have some patience. How much patience I show. Also when you talked about the judgment, a judgment of the Court is never laid on the Table of the House and there is a difference between a report and a judgment. This is a report only, not a judgment.

SHRI GURUDAS DAS
GUPTA : Absolutely technical point.

SHRI MADAN BHATIA : I may respectfully submit that Parliament is the voice of the people of India. Those who are suggesting that the Comptroller and Auditor General is the supreme authority and its report cannot be discussed even by Parliament, are not only belittling the majesty of Parliament, they are a shame to the voice of the people of India. I want to draw their attention, they are so completely ignorant of the provisions of the Constitution to which they are trying to seek the reference and by which

they have taken oath to abide by and I want to draw their attention to article 149 of the Constitution which says :

“The Comptroller and Auditor-General shall perform such duties and exercise such powers in relation to the accounts of the Union and of the States and of any other authority....as may be prescribed by or under any law made by Parliament.....”

Whatever the duties which are conferred on the CAG whatever the powers which he may exercise, are derived by the law made by Parliament of India and his duties and powers are subject to the scrutiny by the Parliament of India. The hon. Member referred to the High Court Judges and the Supreme Court Judges. There is a special article 121 of the Constitution which in turn says that the conduct of the Supreme Court Judge or the conduct of the High Court Judge shall not be discussed in Parliament. Parliament in its wisdom has not made any provision in the Constitution that the conduct of the Comptroller and Auditor General or his report or the exercise of his powers and duties shall not be subject to scrutiny by Parliament of India, because Parliament of India is supreme. This is the voice of the people of India. People contribute from their own pockets, from their own blood and sweat to run the machinery and the mechanism of democracy in this country and if there is any watchdog created under the Constitution to go into the proper user of that expenditure, the powers and the duties have to be exercised in accordance with the provisions of the law made by Parliament and Parliament has been made the supreme authority over the Comptroller and Auditor General by virtue of article 151 which inturn Says Every : report of the Comptroller and Auditor General shall be laid before each House of

Parliament. It is not for the purpose of decoration of the walls of Parliament. It is meant only for the purpose of discussion by the hon. members of Parliament, because Parliament's voice is supreme and majestic and they are a shame to the voice of democracy and they are a shame to the voice of the people of India for scuttling the majority of Parliament by saying that this report cannot be discussed.

THE DEPUTY CHAIRMAN :
Mr. Advani, is Mr. Jaswant Singh speaking on your behalf? Are you not speaking on it?

SHRI LAL K. ADVANI
(Madhya Pradesh) : He is on a point of order.

THE DEPUTY CHAIRMAN :
Then let him speak. Everybody has a point of order, and disorder.

SHRI JASWANT SINGH
(Rajasthan) : I am on a point of order. And in the process of making my submission, I shall be referring to the intervention made by the hon. Deputy Leader of the Congress Party. I shall, of course, refer to the intervention that he made but it shall be my endeavour to not follow his example. I shall also of course refer to what Justice Masodkar said and to my esteemed colleague, Mr. Bhatia as well. The Deputy Leader of the ruling party, esteemed Mr. Salve, referred to Kaul and Shakhder, this very great book he said quoting page 122 thereof. I would like to remind him that page 122 matter really starts from page 121. Justice Masodkar spoke of article 151. My esteemed colleague, Mr. Bhatia, referred to article 149. I would not take the time of the House by reading out articles 149 and 151. Both of them, of course, quoted the articles very correctly.

In regard to the Comptroller and Auditor-General, as a child of the Constitution, this is what

'Kaul and Shankdher' says. This is on page 120, Chapter IX. I am sure, my esteemed colleague and the Deputy Leader of the Congress Party, Mr. Salve, is aware of it. It says : "The Comptroller and Auditor-General is not an officer of Parliament. He is an independent constitutional authority, not directly answerable to the House, but represented there only through a Minister." Thereafter, an example is given. "On March 17, 1960, a member suggested that a letter received by the Speaker from the Comptroller and Auditor-General in connection with certain remarks made by the Defence Minister—see the irony of it and the exactitude of the example—about the Auditor-General might be laid on the Table. The speaker in this connection remarked : "The Auditor-General is not an Officer of this House. He is an Officer under the President. Under the Constitution, he is bound to send a report to the President and he (the President) causes it to be laid on the Table of the House through a Minister. The Comptroller and Auditor-General is appointed by the President by Warrant under his hand and seal and cannot be removed from his office except by an order of the President passed after an address to each House of Parliament in the prescribed manner."

THE DEPUTY CHAIRMAN :
We are not discussing his impeachment. (*Interruptions*)

PROF. C. LAKSHMANNA
(Andhra Pradesh) : He is discussing whether the Comptroller and Auditor-General is answerable to Parliament or not. Please listen to him. (*Interruptions*).

THE DEPUTY CHAIRMAN :
If we are to go on like this, we may have to sit till twelve in the night.

PROF. C. LAKSHMANNA
It does not matter. (*Interruption*)

[Prof. C. Lahshmanaa]

He is quoting from the Bible in regard to Parliamentary democracy.

SHRI JASWANT SINGH : Reference was made to articles 149 and 151. Very briefly, without taking the time of the House, I would say that article 149 relates to the duties and powers of the Comptroller and Auditor-General. Article 151, as has been pointed out quite rightly, says that the audit reports shall be submitted to the President who shall cause them to be laid before Parliament. What happens thereafter? The reports of the Comptroller and Auditor-General are treated in accordance with certain—not just conventions—rules. 'Kaul and Shakhder' goes into great detail to explain as to what happens to the reports. "The reports of the Comptroller and Auditor-General relating to the accounts of the Union are submitted to the President who causes them to be laid before Parliament." Similarly, in the case of the States. It is further said: "The audit reports of the Comptroller and Auditor-General stand automatically referred to the Committee on Public Accounts. These form the basis of investigation by the Committee which then submits its reports thereon to Parliament."

Madam, What we are envisaging today and what is indeed being suggested by the treasury benches is that we should short circuit all this. This is a very dangerous suggestion.

SHRI N.K.P. SALVE : Please read the next paragraph also.

SHRI JASWANT SINGH : I am coming to it. I would entreat my esteemed colleague. He has said that Parliament is, indeed, in a position to reject the report of the Comptroller and Auditor-General. I would submit, in all humility. In the heat of the moment, inebriated

by the fumes of office, he might well say that we should reject all what the Comptroller and Auditor-General, in pain, in anguish, in duty has expressed. You might fault his judgment. You can say that his deductions are in error. But you cannot doubt his *bona fides*. You cannot doubt his motivations.

SHRI N.K.P. SALVE : No, I am not saying that. (*Interruptions*).

SHRI MADAN BHATIA : Madam, he has conceded that it can be discussed. That may be recorded. He has conceded that there can be a discussion.

SHRI N.K.P. SALVE : Madam, I want to make one point clear and dispel completely the doubt from the mind of my estimated friend Jaswant Singh. I never said that we are going to impute any motives to the Comptroller and Auditor General, not for a moment. All that I want to submit is, I have here the book, the Constitutional Law of India, in which size, scope and powers of the Comptroller and Auditor-General under the duties, powers and conditions of service have been enumerated and in terms of that it is clearly laid down what his authority and power and all that are. I want to submit, if it can go to PAC why can't we discuss it? What is PAC? It is a mini parliament and if it can go to PAC, can we not discuss it? The only thing is, by convention we do not discuss it.

SHRI DIPEN GHOSH : PAC never sits in judgment over the report of the Comptroller and Auditor General. (*Interruptions*).

SHRI N.K.P. SALVE : I have been in PAC for a long time. What PAC will examine are the paras. They will examine the paras. They will call the Government officials and it is open to the PAC to say that they do not agree with the findings. Madam, I want to submit that it is

a completely wrong, erroneous notion of the Leader of the Opposition to say that what he has given are findings. The Comptroller and Auditor General can never give his findings. He can only enumerate his objections and report the same. And if the PAC can decide, we can also decide, there is no question about it.

SHRI DIPEN GHOSH : PAC does not sit in judgement over the report of the CAG.

SHRI PARVATHANENI UPENDRA : PAC does not sit in judgement. It can only pick up the paras and take action.

SHRI N. K. P. SALVE : PAC may not accept the explanations of the Government. (*Interruptions*).

SHRI JASWANT SINGH : Madam, I yielded with due deference to the deputy leader of the ruling party in the expectation that there may be a substantial point of parliamentary procedure or law of which I am unaware, but I must express my disappointment because what is being pointed out to us is that if the CAG's report can go to PAC and as the PAC is a Committee of Parliament, therefore, his point is that by inference the Parliament can discuss it. It cannot because as Kaul and Shakhder categorically says : "Though the reports of the Comptroller and Auditor-General are brief, they make a whole year's work of the entire Department available to the Committee. So far as the technical examination of the expenditure incurred by a Government Department is concerned, the Audit Department delves deeply and brings to bear upon such examination its expert knowledge and experience. The Committee on Public Accounts then applied its mind from the layman's point of view." So, what the Comptroller

and Auditor-General does is to give findings. What the Public Accounts Committee thereafter does or is entitled to do is to examine those findings from the point of view of a larger public interest, from the point of view of considering as indeed Kaul and Shakhder puts it, from the 'layman's point of view'. The Comptroller and Auditor-General in India assists the Public Accounts Committee, he detects points in the accounts and presents them with such information concerning them as he has obtained and leaves the Committee to pursue them further, consider them and report them. (*Interruptions*). Madam, even further, it is said, "Any note or memorandum asked for by the Committee is invariably sent by the concerned Ministry first to the Comptroller and Auditor General." Please note the vital importance of this functioning of the Comptroller and Auditor-General. Comptroller and Auditor General, as I started by saying, is not a servant of the Parliament. Even if the Committee on Public Accounts wanted an explanation from a particular Minister or Ministry, it would address that explanation, but the reply of the Ministry would have to be routed through the Comptroller and Auditor General.

I could go endlessly on this, Madam. The submission that we wish to make indeed is that the hon. Deputy Leader of the House and some others chose this opportunity to make political speeches out of what is essentially a very important question of Constitution, of functioning of our Parliament, indeed of parliamentary propriety. I said I would attempt not to follow the example set by the Deputy Leader of the ruling party. But I cannot refrain from making one or two other submissions.

The Comptroller and Auditor General is one of the institutions which are like pillars of the Republic. You should not destroy

[Shri Jaswant Singh]

it because it is temporarily inconvenient for you what the Comptroller and Auditor General has already found. The Deputy Leader of the ruling party said, no corruption has been proved, that no finger has been pointed at any one. If after what the Comptroller and Auditor General has said categorically, having given a chance to the Government to explain whatever they had to say, the Deputy Leader of the House says that no impropriety has been committed in this scandal, which is the Bofors scandal, then I am appalled at the argument, the tenuousness of the argument...

SHRI LAL K. ADVANI : Nay, the shamelessness of it.

SHRI N. K. P. SALVE : Shamelessness for whom ? (*Interruptions*)

SHRI LAL K. ADVANI : On top of that, they denigrate the Comptroller and Auditor General publicly, attacking the institution.

SHRI N.K.P. SALVE : We have not denigrated. They have denigrated. I am entitled to my own interpretation. What is shame about it ? Madam, they have read the report and interpreted it in a particular way. Are we not entitled to....

SHRI LAL K. ADVANI : "Tendentious" is the word used publicly by a member of the ruling party.

SHRI N.K.P. SALVE : Madam. I maintain, not a word.... All that has been pointed out are certain procedural irregularities, technical irregularities, administrative irregularities. There is no accusation about corruption. (*Interruptions*).

THE DEPUTY CHAIRMAN : If the hon. Members are not interested. Just a minute. If you do not want to speak, if you do not want

to discuss the report, then we adjourn the House till 4.30 P.M.

The House then adjourned at thirty-four minutes past three of the clock.

The House reassembled at thirty-minutes past four of the clock, The Deputy Chairman in the Chair.

THE DEPUTY CHAIRMAN : Yes.

SHRI MURLIDHAR CHANDRAKANT BHANDARE : When we met last...

THE DEPTY CHAIRMAN : Mr. Dipen Ghosh has a point. Let him speak. He has got a bad throat also.

SHRI MURLIDHAR CHANDRAKANT BHANDARE : I have also got a bad throat, but without shouting. He has a bad throat after shouting.... (*Interruptions*)...

SHRI DIPEN GHOSH : Madam, when Mr. N.K.P. Salve was making his point, he used certain abusive words towards a very senior Member of my party, Mr. Hanumantha Rao. He used the words twice attributing to Mr. Hanumantha Rao that he is a*

THE DEPUTY CHAIRMAN : Don't repeat it. Don't repeat unparliamentary words.

SHRI DIPEN GHOSH : I think it should be expunged from the record and, also, Mr. Salve should express his apology to Mr. Hanumantha Rao.... (*Interruptions*)...

THE DEPUTY CHAIRMAN : I assure the House that any unparliamentary or derogatory words used by anybody in the House will not go on the record—whether it is by Mr. Salve or somebody else.

*Expunged as ordered by the Chair.

SHRI RAM AWADHESH S'NGH (Bihar) : What about expungion ?

THE DEPUTY CHAIRMAN :
It will not come on the record. It is expunged.

SHRI DIPEN GHOSH :
Okay.

THE DEPUTY CHAIRMAN :
Now we go back to the Short Duration Discussion.....*(Interruptions)*...

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE : Point of order. ..*(Interruptions)*.

THE DEPUTY CHAIRMAN :
Out of that only. Unless and until we take up the Short Duration Discussion, we cannot have points of order because there is no other thing for points of order.

PROF. C. LAKSHMANNA :
There is a point of order.

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE : I am on a point of order.

PROF. C. LAKSHMANNA :
I am also on a point of order.

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE : This is our turn.
...*(Interruptions)*...

PROF. C. LAKSHMANNA :
Since morning I was waiting.

THE DEPUTY CHAIRMAN :
Since morning he was waiting. Allow him...

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE : Yes, I will allow him, but after Mr. Jaswant Singh finished, it is our turn. Anyway, I don't mind.

THE DEPUTY CHAIRMAN :
There should be give and take.

PROF. C. LAKSHMANNA :
Madam Deputy Chairman, on the basis of the strength of evidence which has been produced by my honourable colleague, Mr. Jaswant Singh, there is no reason for a short Duration Discussion. But, before going further into that I would like to raise one or two other points with regard to this. Madam, it is very unfortunate...

THE DEPUTY CHAIRMAN :
Prof. Lakshmanna, just a minute. You are speaking on what?

PROF. C. LAKSHMANNA :
On the same, on the points of order which have been raised.

THE DEPUTY CHAIRMAN :
Arising out of what?

PROF. C. LAKSHMANNA :
Arising out of the listed item.

THE DEPUTY CHAIRMAN :
The Short Duration Discussion in the name of Mr. Atal Bihari Vajpayee, Mr. L.K. Advani, Mr. Salve and so on—whether it should be discussed or not? This is the only point of order.

PROF. C. LAKSHMANNA :
On that only.

THE DEPUTY CHAIRMAN :
Okay, speak.

PROF. C. LAKSHMANNA :
Not only will a discussion in this House go against the spirit of the Constitution as has been made abundantly clear by my honourable colleague, Mr. Jaswant Singh, It also raises some difficulties. The report was placed on the Tables of the Houses yesterday and day before yesterday.

THE DEPUTY CHAIRMAN :
Yesterday.

PROF. C. LAKSHMANNA :
I said "Tables of the Houses."

THE DEPUTY CHAIRMAN :
You talk about our House.

PROF. C. LAKSHMANNA :
Anyway, yesterday. But what is intriguing is that something was written about the CAG even a few days before, almost a week before.

THE DEPUTY CHAIRMAN :
Where?

PROF. C. LAKSHMANNA :
In the newspapers.

THE DEPUTY CHAIRMAN :
Please discuss what is happening . .
(Interruptions)

PROF. C. LAKSHMANNA :
I am raising a point. (Interruptions)

THE DEPUTY CHAIRMAN :
One minute. Let us confine to . .

PROF. C. LAKSHMANNA :
I am using that only to strengthen my argument that there is no case for a discussion of the Report, because it will be unconstitutional. I was saying that even before the Report was placed on the Table of this House, an hon. Member of this House thought it fit to write something on the CAG Report. Therefore, I don't want this House to become a party of the nature of this thing which goes against the spirit of the Constitution and against the Constitutional body. In the fitness of things I would again urge that we should accept what has been cited. In fact, what Justice Masodkar and Mr. Bhatia cited on Articles 141 and 151. It only goes to prove all this. They are not able to establish that on the basis of those two Articles in the Constitution there could be a discussion. On the other hand they strengthen the argument that there may not be a discussion on this. At best it can be taken note of by the PAC, because it already becomes property of the Public Accounts Committee and it can be done there.

My second point is that the Comptroller and Auditor General is an Office which is to assist. When the Comptroller and Auditor General's Office assists and subsequently arrives at a findings, this can be discussed. And the overview about which the Comptroller and Auditor General in his Report has mentioned, abundantly proves that there has been this discussion also. And in spite of that, if there is a finding, that finding cannot be questioned. On the other hand, on the basis of the finding there can be further grilling of the Ministry as to how they had come to certain conclusions in spite of the fact that the evidence that is available goes against it. Therefore, if an occasion is taken here to discuss that, we would be preventing a body of our own viz. the Public Accounts Committee from doing its duty, which can alone have an opportunity of examining the various bodies the Secretaries and others, who are connected with that. That cannot be done here because they have no place to justify themselves and give their arguments etc. Therefore, we cannot, by discussing it in this House, make it possible to have a thorough examination of the Ministry, which has been indicated irrefutably and irrevocably by the CAG. On the other hand, if there is a discussion, it may give rise to a scope for talking in generality, in talking in such a way that the whole thing may be sidestepped. Further, when the Parliament has discussed it, the PAC may refrain from taking up for consideration and examination the working of the Defence Minister with regard to these points. Therefore, I submit to you with all the humility at my command that we should not allow ourselves to create a precedent which was not there to go against the spirit of the Constitution, which has been amply demonstrated and then become in the process an instrument of stifling the truth, which has been irrefutably and irrevocably stated by the CAG in its

findings. In view of all this, it is my contention that there cannot be a discussion.

THE DEPUTY CHAIRMAN :
Now, Mr. Bhandare. You want me to give my ruling at the end of it?

**SHRI MURLIDHAR CHAN-
DRAKANT BHANDARE :** No.
I want to raise a point of order.

THE DEPUTY CHAIRMAN :
O.K. Mr. Bhandare.

डाकुर जगतपाल सिंह (मध्य प्रदेश) : यह ठीक है, एक उधर से और एक इधर से।

THE DEPUTY CHAIRMAN :
One this side and one that side. I better write down the names.

**SHRI MURLIDHAR CHAN-
DRAKANT BHANDARE :** Ma-
dam, I am extremely grateful to you for...

**SHRI RAM AWADHESH
SINGH :** Separate ruling should be given on separate points of order.

उपसभापति : राम अवधेश जी, मैं आपके साथ बिल्कुल सहमत हूँ। अगर सब मेंबर अलग-अलग बात करें तो अलग रूलिंग दें। उधर के मेंबर एक बात कह रहे हैं कि रिपोर्ट डिस्कस नहीं हो सकती, इधर के कह रहे हैं कि डिस्कस हो सकती है तो मैं बाद में ही रूलिंग दे दूंगी।

**SHRI MURLIDHAR CHAN-
DRAKANT BHANDARE :** Madam,
I am extremely grateful to you giving me this opportunity to raise what I consider is a very serious point of order. I think in my memory as a Member of Parliament the fiercest debate on any issue if there has been, it has been on the issue of Bofors.

SHRI JASWANT SINGH :
Why? Reflect on that point.

**SHRI MURLIDHAR CHAN-
DRAKANT BHANDARE :** My
hon. friend, Mr. Jaswant Singh will agree with me that there was no issue other than the Bofors issue which lifted them up into the sky later only to see that they have fallen down....(Interruptions)....

**SHRI PARVATHANENI UP-
ENDRA :** That is what you thought before the debate had started.

**SHRI MURLIDHAR
CHANDRAKANT BHAN-
DARE :** If one has to have proof of this it could be seen as to what happened in this House yesterday.

Now, when I rise today, I don't rise as a Member of the Congress party. That is incidental. But I rise here principally as a Member of Parliament and as my friend, Mr. Bhatia has said we reflect ...

**SHRI PARVATHANENI
UPENDRA :** Is he on a point of order or giving a lecture?

THE DEPUTY CHAIRMAN :
On a point of giving lecture.

**SHRI MURLIDHAR CHAN-
DRAKANT BHANDARE :** We
reflect the urges and aspirations of the people and on the day we stopped debating those urges and aspirations of the people...

श्री राम अवधेश सिंह : यह पाइंट आफ आर्डर तो नहीं है।

**SHRI MURLIDHAR CHAN-
DRAKANT BHANDARE :** I have
told the Deputy Chairman to give you separate time for your point of order. The day we stopped debating and discussing what people of the country want us to discuss.

[Shri M. C. Bhandare]

I think, that will not only be a diminution and a considerable lowering of the status of the Parliament but it would be a severe blow to democracy itself. I felt very sorry and I have always held the view...
(Interruptions)....

श्री राम अवधेश सिंह : आप लोग हाउस का स्टैंडर्ड बिगाड़ रहे हैं। सरकार का स्टैंडर्ड इतना बिगाड़ गया है कि उसे इस्तीफा दे देना चाहिए था, और कोई सरकार होती तो अब तक इस्तीफा दे देती।

SHRI MURLIDHAR CHANDRAKANT BHANDARE : Ram Awadheshji, I have got great regard for you. But if you continue like this, I request you to keep quiet...
(Interruptions)... You name him. Every day he is doing it.

SHRI PARVATHANENI UPENDRA : He is telling you : "Name him". What does it mean? Is he giving order to you?

THE DEPUTY CHAIRMAN : I am going to name him to speak but not to go out.

SHRI MURLIDHAR CHANDRAKANT BHANDARE : So when I found that this report had come and according to the opposition it had said so many things against the Government I thought that the Opposition would be wise, sagacious enough to take this opportunity to tell the people, how wrong, how inefficient our Government has been...
(Interruptions)... but what I find is that like me they also know the truth and they are not prepared to discuss the issue at all, instead of clamouring for a debate and a discussion on this very vital issue...
(Interruptions)...

SHRI M. S. GURUPADASWAMY : May I tell my friend?

We are not shying away from the debate. We do not want a false debate. We want a meaningful and purposeful debate.

SHRI MURLIDHAR CHANDRAKANT BHANDARE : I am coming to that.

SHRI N. K. P. SALVE : You name your terms for a purposeful and meaningful debate and we will abide by it. Let us have it. I accept your challenge. But let us have a debate on the report...
(Interruptions)...

SHRI DIPEN GHOSH : Mr. Bhandare, we want action on the CAG report but not discussion on it.

SHRI MADAN BHATIA : Madam, one Member says, findings can be discussed. The other Member says, we should have a meaningful debate and the third Member stands up and says, we only want action. Let them first decide among themselves what they want.
(Interruptions)...

SHRI N. K. P. SALVE : Madam, he is a Leader of the Opposition. He is not an ordinary Member. I want him to stand by his word. Let him enumerate terms. Let him enumerate these terms for making it meaningful and purposeful...
(Interruptions)...

SHRI LAL K. ADVANI : After there is an indictment of any person in high office, a meaningful action...
(Interruptions)...

SHRI N. K. P. SALVE : There is no indictment.

SHRI LAL K. ADVANI : Let the Prime Minister resign.
(Interruptions)...

SHRI DIPEN GHOSH : A meaningful debate means what action we are going to take. That is to be decided.
(Interruptions)...

THE DEPUTY CHAIRMAN :
Please have order. When Prof. Lakshmanna was speaking, everybody was quiet. Let him make his point...*(Interruptions)*... If you want to make any other point, you can make it. But let him speak.

SHRI DIPEN GHOSH : We want action.

THE DEPUTY CHAIRMAN :
You can take action wherever you like. We only have discussion in this House, no action.

SHRI DIPEN GHOSH : Action means resignation of the Prime Minister.

THE DEPUTY CHAIRMAN :
Anyway, Mr. Advani's name is also listed there. Mr. Advani's name is also listed with one of the persons. He might say something on this. Why are you speaking on his behalf?

SHRI MURLIDHAR CHANDRAKANT BHANDARE : I am coming to that. So, I found instead of being eager, energetic and enthusiastic, they are extremely nervous, totally shaken...*(Interruptions)*...

SHRI PARVATHANENI UPENDRA : Who?

SHRI MURLIDHAR CHANDRAKANT BHANDARE : All of you...*(Interruptions)*...

SHRI PARVATHANENI UPENDRA : Your faces indicate who is shaken.

SHRI MURLIDHAR CHANDRAKANT BHANDARE : And they lost their balance and for the first time I found that even the leaders were in the well. *(Interruptions)*...

PROF. C. LAKSHMANNA :
For the first time, the Prime Minister has been indicated.

SHRI MURLIDHAR CHANDRAKANT BHANDARE : Now, let me talk as a parliamentarian. *(Interruption)*...

SHRI PARVATHANENI UPENDRA : Till now, in what capacity you were speaking?

SHRI MURLIDHAR CHANDRAKANT BHANDARE : For the first time, I found my friend, Mr. Upendra, jumping like that boy in the box. I do not know why. I have never seen him like this. Othersise, I admire his restraint and dignity. But today he is nervous. *(Interruptions)*... This raises very very serious points and I want to raise them. For the first time, in the history of Parliament and there is no precedent for it... *(Interruptions)*... I warn my friend, Dr. G. Vijaya Mohan Reddy, that his interruptions will only... *(Interruptions)*

THE DEPUTY CHAIRMAN :
Dr. Reddy, I request you very humbly not to make comments. Just a minute, Mr. Bhandare. Let me tell the House that if you all think that it is a very serious report, then I think, we should discuss it in a serious manner. Why do we make comments? *(Interruptions)*... I told you, Mr. Dipen Ghosh, the job of Parliament is of discussion and not action. When you constitute a Parliament somewhere in this world, then you make it an action-oriented Parliament... *(Interruption)*...

SHRI DIPEN GHOSH : We want resignation of the Prime Minister and nothing else. *(Interruptions)*... We want resignation. *(Interruptions)*.

SHRI MURLIDHAR CHANDRAKANT BHANDARE :
Madam, they are totally nervous.

SHRI N. K. P. SALVE : Madam it is a matter of great regret that they have an open mouth but a

[Shri N. K. P. Salve]

closed mind on the report. I wish their mind was as much open as their mouth so far as this report was concerned. (*Interruptions*).

SHRI DIPEN GHOSH : What is he saying? Is he an advocate of the Prime Minister or the Defence Minister to say whether he is going to resign or not? (*Interruptions*).

THE DEPUTY CHAIRMAN :
Let him speak what he wants.

SHRI DIPEN GHOSH : He has already denigrated the CAG by going to the press and saying that the CAG's report is perverse. (*Interruptions*). You have already denigrated. You have no face. You have already denigrated the CAG. (*Interruptions*). In your press statement you have said that the CAG report is a preverse report. (*Interruptions*).

SHRI ANAND SHARMA :
He will say what he wants to. You are not going to tell him what he has to say.

SHRI MURLIDHAR CHANDRAKANT BHANDARE : Madam, I want Mr. Dipen Ghosh's words that in my article I have said that it is a perverse report to be recorded. (*Interruptions*).

SHRI DIPEN GHOSH : Before it was laid on the Table of the Rajya Sabha, day before yesterday, in the evening, Mr. Bhandare... (*Interruptions*) . . . issued a press statement stating that the CAG report is perverse. (*Interruptions*).

THE DEPUTY CHAIRMAN :
Anything which is being spoken without my permission will not go on record. (*Interruptions*). Now the House is adjourned till 5.30 p.m.

The House then adjourned at fifty-three minutes past four of the clock.

The House reassembled at thirty minutes past five of the clock, The Deputy Chairman in the Chair.

ALLOCATION OF TIME FOR GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE DEPUTY CHAIRMAN :
I have to inform Members that the Business Advisory Committee at its meeting held today, the 20th July 1989 allotted time for Government Legislative and other Business as follows :
(*Interruptions*)

Let me read out the allocation of time. Only what I read out will go on record, nothing else.

Business	Time Allotted
1. Further discussion on the 35th, 36th and 37th Reports of the Union Public Service Commission.	1 hr 30 mts (in addition to the time already taken)
2. Discussion on the situation arising out of implementation of Indo-Sri Lanka Agreement signed on July 29, 1987.	4 hrs
3. Consideration and passing/return of the the following Bills:	
(i) The Building and other Construction Workers (Regulation of Employment and conditions of Service) Bill, 1988.	2 hrs
(ii) The Hire-Purchase (Amendment) Bill, 1989.	2 hrs
(iii) The General Insurance Business (nationalisation) Amendment Bill, 1989, as passed by the Lok Sabha.	2 hrs
(iv) The Delhi Motor Vehicles Taxation (Amendment) Bill, 1989, as passed by the Lok Sabha.	2 hrs